

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.927/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.30.01.2020/NCLAT/UR/222)

In the matter of:

Rajendra Mulchand Varma & Ors. Appellants

Versus

K.L.J. Plasticizers Ltd. & Anr. Respondents

Appearance: Mr. George Thomas, Advocate for the Appellants

28.02.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 30.01.2020 and the Office after scrutiny of the Memo of Appeal on 31.01.2020, intimated the defects, and returned the Memo of Appeal to the Appellants on the same day. The Appellants re-filed the Memo of Appeal on 26.02.2020. It is stated in the Interlocutory Application (IA) that the Registry pointed out some defects including requirement of a fresh verification and it took sometime to get verification signed by all Appellants as they are based in Mumbai. Hence, there is delay of 19 days' in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar